

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.338/MP/2022

- Subject : Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Article 14.3.1 of the Case-1 long term Power Purchase Agreement dated 27.11.2013 read with Addendum No. 1 dated 20.12.2013, seeking refund of the amount wrongfully deducted by Tamil Nadu Generation and Distribution Corporation Limited along with the applicable Carrying Cost, towards the 'Change in Law' compensation payable to Dhariwal Infrastructure Limited for supplying 100 MW Contracted Capacity from Unit 2 of its 2 x 300 MW Coal based thermal generating station located at Tadali, Chandrapur in the State of Maharashtra to Tamil Nadu Generation and Distribution Corporation Limited.
- Date of Hearing : **15.9.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Dhariwal Infrastructure Limited (DIL)
- Respondents : Tamil Nadu Generation and Distribution Corp. Ltd.
(TANGEDCO)
- Parties Present : Shri Sanjay Sen, Sr. Advocate, DIL
Ms. Divya Chaturvedi, Advocate, DIL
Ms. Neha M. Dabral, Advocate, DIL
Ms. Ruth Elwin, Advocate, DIL
Shri Aveek Chatterjee, DIL
Ms. Srishti Rai, Advocate, DIL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Shri Rahul Ranjan, Advocate, TAGNEDCO

Record of Proceedings

Learned counsel for the Petitioner sought two weeks' time to file a rejoinder in the matter. Considering the said request, the Commission permitted the Petitioner to file its rejoinder within two weeks.

2. The Petition will tentatively be listed for hearing on **10.11.2023**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)